

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 1585
ANSWERED ON 04.12.2024

PROTECTION OF RIGHTS OF MINORITES

1585. ADV. CHANDRA SHEKHAR:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of specific measures taken/implemented by the Government during the last five years to protect minority rights and promote communal harmony, particularly in light of recent incidents of tension along with the effectiveness of these measures;
- (b) whether the Government has conducted any recent assessments of its schemes for minority welfare, if so, the key findings, the manner in which the same are being used to improve policy implementation; and
- (c) the details of new initiatives or modifications to existing programmes the Government is planning to address the emerging challenges faced by minority communities indicating the timeline for its implementation and expected outcomes?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

(a) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. Prevention, detention, registration, investigation and prosecution of offences are primarily the concerns of the State Governments/Union Territory (UT) Administrations. The State Governments are competent to deal with offences under the extant provisions of laws. There are various provisions under Bharatiya Nyaya Sanhita to address the communal violence/disturbance, promoting enmity between different groups on ground of religion, causing breach of peace and incitement of persons to commit offences etc. To promote communal harmony regular meetings with the representatives of all the minority communities are being held by the National Commission for Minorities, under the M/o Minority Affairs.

(b) & (c): Government of India conducts impact evaluation studies of various schemes from time to time for improvement of socio-economic status of minority communities, which is an ongoing exercise.
